

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-50/1997/2565/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
Smti. Arunima Deka,
Principal Judge, Family Court,
Barpeta.

Dated Guwahati, the 29th July, 2020.

Sub:- **Casual leave.**

Ref:- Your letter No. F.C.(B)/2020/238 dtd. 27.07.2020.

Madam,

With reference to the above, I am directed to inform you that your prayer for casual leave for one day on 03.08.2020, along with station leave permission, with your official vehicle, at your own cost, from the evening of 31.07.2020 till the morning of 04.08.2020, has been granted, subject to adherence to lockdown protocols. The Counsellor, Family Court, Barpeta will remain in charge of your Court and office in your absence.

Yours faithfully,

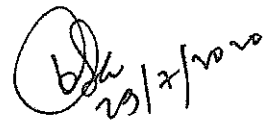
Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-50/1997/2566/A, dated 29.7.2020

Copy to:

- ✓ 1. The Project Manager, Gauhati High Court



JT. REGISTRAR (VIGILANCE)

